

BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
COURT 1

IA 817 of 2020 in CP(IB) 309 of 2018

Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)  
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE  
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2020

Name of the Company: Committee of Creditors of Vaman Textiles Pvt  
Ltd  
V/s  
Mr.Ashish Shah IRP of Vaman Textiles Pvt Ltd

Section: 22(3) IBC

**ORDER**

Learned Counsel Mr. Jaimin Dave appeared for the Applicant.

The speaking to minutes is filed by the Applicant/Committee of Creditors for rectification in order dtd. 02.12.2020 passed by this Bench.

Heard Learned Counsel for the Applicant. Due to inadvertence and typographical error the name of the IRP has been wrongly typed. Hence, it is hereby corrected and read as under :

*“...CoC in its meeting dated 22.10.2020 by 100% voting decided to replace earlier IRP Mr. Ashish Shah by appointing new Resolution Professional Mr. Ajit Jain since CoC approved his appointment..”*

Accordingly, speaking to minutes is allowed and stands disposed of.

  
(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

  
(MADAN B GOSAVI)  
MEMBER (JUDICIAL)

Dated this the 15th day of December, 2020.